

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2016

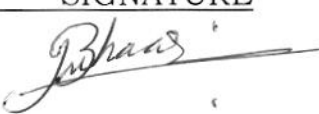


CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.06.2017

NAME OF THE PARTIES: Sanjeekumar Kurubkelge
V/s.
M/s. MHS Technology Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Adv. N.R. Bhavag	Adv. In Petitioner	
2)	Adv. Keshav Borshade	Adv. for Respondent	
3)	Hemant Nagarulkar	Respondent	

ORDER No. 3
TCP 43/397-398/ NCLT/MUM/MH/2016

1. Learned Representatives of both sides are present.
2. Compliance of the last direction dated 10.04.2017 is yet to be made by the Respondent. Time granted.
3. Statement of Accounts can be supplied to the Learned Counsel of the Petitioner on or before 11.07.2017.
4. From the side of the Counsel of the Respondent it is also stated that attempts are going on for mutual settlement among the parties. Under the circumstances, time is granted.
5. Adjourned to **31.07.2017** as consented by both the parties.

Date : 19-06-2017

sd/-
M.K. SHRAWAT
Member (Judicial)